

Government through the Exporting Agency viz., the Indian Sugar Mills Association. Sugar Export Promotion Bill has been introduced in Parliament during the current session to take the place of this ordinance. All necessary facilities are being provided to the Export Agency.

Electricity Consumption

1587. **Ch. Ranbir Singh:** Will the Minister of Irrigation and Power be pleased to state—

(a) whether it is a fact that the private electric supply companies (licensee) charge full cost of the service lines laid for the temporary connection from the poles to the premises of the consumer,

(b) whether it is also a fact that the Punjab Government advised the companies to charge the rent for the said service lines, instead of the cost laid down and schedule of rent for this purpose,

(c) whether it is also a fact that the companies have failed to implement the advice of the State Government and observe the schedule of rent,

(d) whether representation has been made by the consumers to amend the legislation to achieve the above objective;

(e) if the reply to parts (a), (b), (c) and (d) above are in the affirmative, whether Government propose to sponsor the amending legislation shortly; and

(f) if not, the reasons therefor?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The usual practice with the private electric supply companies is to charge rental, and not full cost of temporary service lines. The only instance brought to Government's notice in which full cost has been recovered in respect of such lines is that of the licensee at Rohtak.

(b) and (c) Yes, the Punjab Government advised the licensee at

Rohtak to charge for temporary service lines on the rental basis. It is understood, however, that the licensee has not yet complied with the Punjab Government's instructions in the matter.

(d) Yes.

(e) Yes.

(f) Does not arise.

Suratgarh Mechanised Farm

1588. **Shri P. L. Barupal:** Will the Minister of Food and Agriculture be pleased to state:

(a) the number of villages acquired for the Suratgarh Agricultural Farm in Rajasthan and the amount of compensation paid to the inhabitants of those villages for their lands and houses by the Central Government and the State Government; and

(b) the amount of compensation paid to individual cultivators belonging to the villages of Chakk Sawan, Hasamki Dhani and Sardargarh which were acquired for the said farm?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) and (b) A statement giving the required information is laid on the Table of the House [See Appendix IV, annexure No 56]

Insanitary conditions in Karol Bagh

1589. **Shri Mohan Swarup:** Will the Minister of Health be pleased to state.

(a) whether it is a fact that what was once a graveyard is today conglomeration of stables and junk shops and unauthorised dairies in the heart of Western Extension Area in Karol Bagh, Delhi;

(b) whether it is a fact that it is one of the worst insanitary spots in the capital and constitutes a perpetual threat to the health of the residents in the area; and